

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No 46 of 2020 (SZ)

IN THE MATTER OF

Tribunal on its own motion Suo Motu

Based on the news item published in

Dinamalar Newspaper, Chennai Supplementary,

Dated 18-02-2020, under the caption

"Mixing of Sewage in Rain Water drain Canal- Action Requested"

At Nallappa Street, Chromepet, Pallavaram, Chengalpattu District.

Applicants

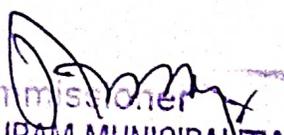
Vs

1. The District Collector
Chengalpattu District,
Chengalpattu.
2. The Chairman
TNPCB,
Annan Salai,
Guindy, Chennai- 45.
3. The Commissioner
Pallavaram Municipality
Pallavaram.
4. The Executive Officer
Chitlapakkam Town Panchayat,
Chitlapakkam.

REPORT FILED BY THE 8TH RESPONDENT

I, Mathivanan, son of Selliah, Hindu aged about 58 years, working as Commissioner, Pallavapuram Municipality, Pallavapuram, do hereby solemnly affirm and sincerely state as follows;-

1. I submit that I have perused the order of this Honourable Tribunal dated 31-05-2021. I submit that as per the initial orders of this Honourable Tribunal, the Joint Committee was already formed with this Respondent and the D.E.E. TNPCB.


Commissioner
PALLAVAPURAM MUNICIPALITY
Chromepet, Chennai-600 044.

2. The members of the Committee with the Officers of the Municipality and also the Officers of the Adjacent Chitlapakkam Town Panchayat had inspected the Rain water Drain that leads to the Sembakkam Eri. This Channel is between the limits of the Pallavapuram Municipality and the CHitlapakkam, Town Panchayat.

3. During the inspection it was found that some houses that are abutting the Rain Water Channel where discharging their sullage into the adjoining channels and this was in turn reaching the Sembakkam Eri.

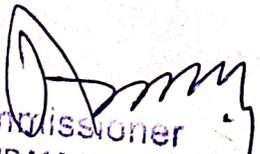
4. It was directed to the individual Local bodies to carry out the work of disconnecting the Sullage outfalls that are reaching the Channel. Accordingly the Pallavapuram Municipal Workers have identified the outfalls and the same have been plugged. Further the residents of the said houses were also imposed fines of Rs 500/- under the Public Health Act for the illegal discharge of sewage.

5. The following are the houses on the Nallappa street with Door numbers that were found to the discharging their sullage into the channel.

1. Mr. Ramachandran, Door NO 36
2. Mr. Lenin, Door No 35, both in Nallappa Street, Chromepet
3. Mr. Jaganathan, Door No 49 Srinivasan Nagar Cross Street and
4. Mr. Rajkumar, Door No 51, Srinivasan Nagar Cross Street.

6. The Further inspections on 14-06-21 and 19-06-21 found that the discharges into the Channel in Nallappa Street were all plugged and there was not outfall into the Rainwater Channel.

7. Further the work of identifying any other areas where the discharge of drainage into the Rain Water Channels was undertaken on the direction of the Joint Committee and the downstream areas on the way to the Sembakkam Eri were also inspected and some outfalls of Sullage in Srinivasa Nagar, Haridossapuram, Raman Street, Vivekananda Street were noticed and notices have already been issued to the said houses to stop their discharge of drainage into the Channel.


Commissioner
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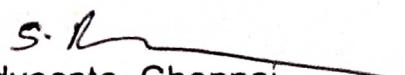
8. The work of plugging of the outfalls into the Rain Water Channel was carried out and the same was completed on 30-06-2021. For all the said residents in the above localities who were discharging their Sullage into the rain water channel, the fine of Rs 500/- is being imposed and also they have been directed to connect their Sewage pipelines to the UGSS of the Pallavapuram Municipality.

9. Further the Joint Committee has also found that Solid waste materials have been dumped by the residents into the Channel in some places. The Officers of the Municipal Health Section have been directed to immediately take steps to remove the said solid wastes from the Channel and this Work was completed on 02-07-2021.

It is therefore prayed that this Honourable Tribunal may be pleased to pass suitable orders in this regard in O.A. No 46 of 2020 and thus render justice.

Solemnly affirmed on
This the 3rd day of July
2021 and the deponent
Herein has affixed her signature
In my presence


Commissioner
PALLAVAPURAM MUNICIPALITY
Chrompet, Chennai-600 044.
Before me


Advocate, Chennai

S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.

**NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

APPLN. No. 46 OF 2020

**REPORT BY 03rd RESPONDENT
AS ON 03-07-2021**

**M/S P.SRINIVAS.
N.K. PONRAJ.
R PURUSHOTHAMAN**

COUNSEL FOR 3rd RESPONDENT.

CELL NO. 94862 04469.